

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 66 of 2005

Monday, this the 28th day of February, 2005

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. **Santha Manohar,**
LDC, National Savings Organisation,
Govt. of India, Kerala Region,
Residing at 48/205-A, Raj Bhavan,
Elamakkara PO,
Cochin – 26

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Applicant

[By Advocate Shri P. Sanjay]

Versus

1. **Union of India, represented by
Secretary (Expenditure and Finance),
Ministry of Finance,
New Delhi.**
2. **The National Savings Commissioner,
National Savings Organisation,
Nagpur.**
3. **The Regional Director,
National Savings Organisation,
Trivandrum.**
4. **The Deputy Regional Director,
National Savings Organisation,
Ernakulam.**

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Respondents

[By Advocate Shri P.J. Philip, ACGSC]

The application having been heard on 28-2-2005, the
Tribunal on the same day delivered the following:



ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

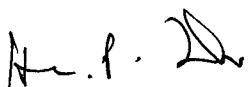
The applicant was awarded a penalty of reduction in pay by four stages from Rs.4110/- to Rs.3800/- for a period of three years with cumulative effect. Her appeal being unsuccessful, she filed a revision petition before the 1st respondent. The 1st respondent considered the revision petition and passed Annexure A6 order dated 6-9-2004 holding that there was no need to interfere with the appellate order. Aggrieved, the applicant has filed this application seeking to set aside Annexure A1, A3 and A6 orders and for a direction to the respondents to pay the applicant arrears of pay and allowances and restore the applicant's pay. It is alleged in the application that the impugned order Annexure A6 has been issued without any application of mind and the orders A1 and A3 are perverse.

2. When the application came up for hearing, Shri P.J. Philip, ACGSC took notice on behalf of the respondents. Learned counsel of the respondents conceded that Annexure A6 order of the revisional authority does not disclose proper application of mind and the impugned order Annexure A6 may be set aside and the matter remitted to the 1st respondent for considering the matter afresh and passing a well reasoned and speaking order. Learned counsel of the applicant also agreed to adopt such a course of action.



3. In the light of what is stated above, without going into the merits of the case, we dispose of the Original Application setting aside Annexure A6 order of the 1st respondent in the light of the submission made by the learned counsel of the respondents and directing the 1st respondent to consider the revision petition afresh in accordance with law and to dispose it of with a well reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Monday, this the 28th day of February, 2005



**H.P. DAS
ADMINISTRATIVE MEMBER**



**A.V. HARIDASAN
VICE CHAIRMAN**

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